

16 and 15

BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD


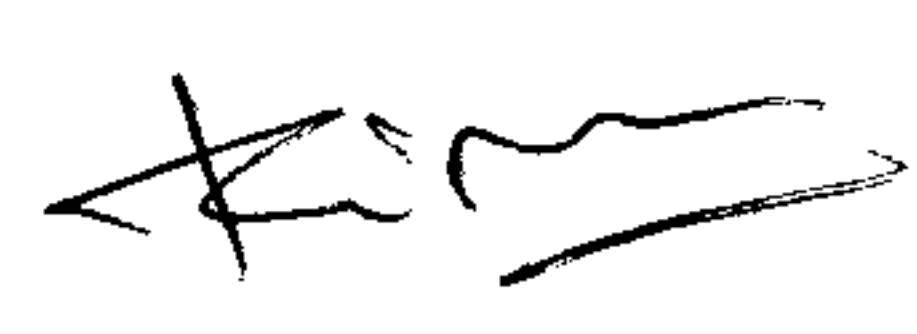

Inv. P. 1/2018 with C.P. (I.B) No. 37/10/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018

Name of the Company: PSL Ltd.
V/s.
Edelweiss Assets Reconstruction Co. Ltd. & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SUNIL BHASKAR, A.W. MS. KSHAMA SHETH	ADVOCATES.	INDIAN BANK.	
2.	NAVIN PAHWA WITH RITU SHAH FOR THAKKAR AND PAHWA	SR. ADV ADV.	Petitioner	
3.	BHADRISH S. RAJU WITH DHRUV TOLIYA	ADVOCATES	JOTUN INDIA PVT. LTD. INTERVENERS	

ORDER


Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Corporate Debtor/ Petitioner. None present for Respondent no. 1. None present for ABFL. Learned Advocate Mr. Sunil Bhavsar i/b Learned Advocate Ms. Kshama Sheth present for Indian Bank.


Learned Advocate Mr. Dhruv Toliya i/b Learned Advocate Mr. Bhadrish Raju present for Intervener.

CP(IB) 144/2017 is disposed of as withdrawn.

Arguments of both sides in the intervening application as well as main petition already heard.

Order reserved.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 22nd day of January, 2018.